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CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH

26. O.A. No. 060/00577/14 & M.A. 060/00038/2014

(Sukhwinder Singh & Ors. VS. UOI)

19.10.2015

Present: Sh. Shailendra Sharma, counsel for the applicant.
Sh. Vinod K. Arya, counsel for the respondents.

1. The learned counsel for the respondents states that the related matter pending before the Hon'ble High Court has been adjourned sine die.
2. Since, the order relating to the O.A. on which the reliance has been placed by the applicant while pressing their own claim is under consideration before the Hon'ble High Court and the Hon'ble High Court is not proceeding further in the matter in view of the matter pending in the Hon'ble Apex Court, this O.A. is adjourned sine die with liberty to the either of the parties to move an application for listing the O.A. again after the decision by the Hon'ble Apex Court.


(DR. BRAHM A. AGRAWAL)
MEMBER (J)


(RAJWANT SANDHU)
MEMBER (A)

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